

IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

Misc. DJ ASJ 45/2020
CBI Vs. Chandan Mukherjee

14.09.2020

An application u/s 444 R/w Section 482 Cr.P.C. for release of the surety bond amount of Rs. 50,000/- has been received through e-mail from the end of Sh. Devender Kumar, ld. counsel for the applicant/accused Chandan Mukherjee.

Let it be checked and registered.

Present: Sh. Praneet Sharma, ld. Sr. PP for CBI

Matter is taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.


Copy of the application has been forwarded to ld. PP.

No one is present on behalf of the applicant.

Let notice be sent to the concerned IO.

Case file be requisitioned from the record room.

Put up on **16.09.2020** for reply and consideration. Let the date be informed to ld. counsel for the applicant/accused.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/14.09.2020